

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-09-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP(IB) No. 121/7/HYD/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:
Kuminex Energy Pvt Ltd

...Financial Creditor

Vs

Karvy Data Management Services Pvt Ltd

...Corporate Debtor

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Ld. Counsel Shri. Manjunath S for the Financial Creditor present. Ld. Counsel Shri. Mrudula S for the Corporate Debtor present.

It is brought to our notice that Ld. Counsel for the Financial Creditor that the Petitioner in IA No.682/2022 the Corporate Debtor has not complied the order dated 09.06.2022. As such IA No.682/2022 stands dismissed and as this Adjudicating Authority also reserved the orders in the Company Petition, the Adjudicating Authority may dispose of the Company Petition forthwith.

In the light of the submissions we have verified the record. It may be stated that this Adjudicating Authority while allowing the IA No.682/2022 on 09.06.2022 had passed the following directions:

“Order pronounced in IA (IBC) No.682 of 2022, as recorded vide separate sheet, in the result the ex-parte order dated 09.06.2022 is hereby set aside subject to payment of cost of Rs.5000/- (Rupees five thousand only). Counter, if any, in the Company Petition shall be filed within 10 days from today.”

The Memo of compliance filed on 24.08.2022 states that the cost of Rs.5000/- were paid on 19.08.2022 through Bharat Khosh. Thus the non-compliance of the directions of this Adjudicating Authority dated 09.06.2022.

Therefore, IA No. 682/2022 stands dismissed. As IA stands dismissed we post the Company Petition for orders.

List the matter for orders on 30.09.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)